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Subject: **VOICE comments on Draft THE TELECOMMUNICATION TARIFF (SIXTY FIFTH AMENDMENT) ORDER, 2020** Date: 02/29/20 02:25 PM
To: advfea1@traf.gov.in From: H Upadhyay <hupadhyay@consumer-voice.org>
Cc: Prof_Khanna <sriramkhanna@yahoo.co.in>, COO <coo@consumer-voice.org>

To,
Shri Kaushal Kishore,
Advisor (Finance & Economic Analysis-I),
Telecom Regulatory Authority of India

Dear Sir,
We were just wondering that in view of clamour by all TSPs asking TRAI to fix a floor Tariff to protect / improve their revenues, let this clause (Schedule XIII) remain. This will continue to provide some relief to TSPs without in anyway impacting consumers at large who do no use SMS services for commercial purpose.

With best regards,

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Hemant Upadhyay
Advisor-Projects, IT & Telecom

Consumer VOICE
E-34, East of Kailash
New Delhi-110065
Ph. 011-47331010 Fax 011 24379081
www.consumer-voice.org

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